## CENTRAL ADMIN ISTRATIVE TRIBUNAL\*

No. 0. A. 1395 of 1997

Date of Order.: 10.5.1999

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. B. P. Singh, Administrative Member.

TUSHAR KANTI DAM

Vs.

UN ION OF INDIA & ORS. (NATIONAL LIBRARY)

For the applicant : None

For the respondents: Mrs. Kanika Banerjee, counsel.

## DRDER

## S.N. Mallick. V.C.

None appears for the applicant. We have heard Mrs.Kanika Banerjee: ld.counsel appearing for the respondents.

- 2. In this O.A. the applicant has challenged the order of termination of service dated 26.6.1997 passed by the respondentauthorities, with a prayer to direct the respondentauthorities to regularise him in the permanent post of Assistant Security Officer under the National Library.
- The respondents have filed a reply in this case.
- 4. It appears from the record that the applicant was appointed in the post of Assistant Security Officer for a period of one year

w.e.f. 3.7.1996. It is provided in his order of appointment that his period of appointment will be for one year or till the post is filled up on regular basis, whichever is earlier (annexure 'D' to the application). As per the office order dated 26.6.1997 (annexure 'H'), the applicant was relieved of his duties in the aforesaid post w.e.f. 2.7.1997 on the expiry of the period of one year. There is nothing illegal or improper in the aforesaid orders and we are of the view that the application is without any substance and no relief can be granted to the applicant in view of the materials on record.

5. The O.A. is dismissed at the stage of admission. No order is made as to costs.

Injamo

(B.P.Singh) Administrative Member (S.N. Mallick) Vice-Chairman

r.s.